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SLP(C)No. 35-38 OF 2002
ITEM No.8

Court No. 9

SECTION XII
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.35-38/2002

(From the judgement and order dated 20/09/2001 in WP Nos.18969,
18971, 18972 & 18973 of 1997 of The HIGH COURT OF MADRAS)

C.R. ANAND MOSES & ANR.

Petitioner (s)

VERSUS

N. RAJENDRAN & ORS. Respondent (s)
(With Appln(s). for c/delay in filing counter affidavit and
with prayer for interim relief and office report)

Date : 29/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s)

Mr. A.V. Rangam,Adv.

For Respondent (s)

Mr. S.Thananjayan, Adv.

Mr. P.N. Ramalingam,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by learned counsel for the respondents, three weeks' time is granted for filing counter affidavit. Three weeks' time thereafter is granted for filing rejoinder affidavit.

List after six weeks.

Anita

(Jasbir Singh)

Court Master